

**The Minister of Home Affairs and States (Dr. Katju):** Only one High Court Judge has been granted an extension of service since 1947. Twenty-eight retired Judges were re-employed by the Government of India to serve on some *ad hoc* Committee or Tribunal or to do some other special work during the period from 1948 to the middle of 1952.

#### TECHNICAL INSTITUTIONS IN PUNJAB

**620. Prof. D. C. Sharma:** Will the Minister of Education be pleased to state how many technical institutions were started or aided in the Punjab during the years 1950, 1951 and 1952?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** The number of technical institutions started during these years is not available. Information has been called for and will be placed on the Table of the House in due course. A statement showing the total number of technical institutions and their distribution by management, for the years 1948-49, 1949-50 and 1950-51, is placed on the Table of the House. [See Appendix VI, annexure No. 10.]

#### VALUABLES OF DISPLACED FAMILIES FROM WEST PAKISTAN

**621. Babu Ramnarayan Singh:** (a) Will the Minister of Rehabilitation be pleased to state whether Government are aware of the fact that a large number of displaced families from West Pakistan left their gold ornaments, jewellery and other valuables in the safe deposits of the Imperial Bank branches of Pakistan?

(b) What is the approximate number of such families and the value of these deposits on the Government record so far?

(c) What is the number of evacuee families who have left their valuables in the Imperial Bank branches in India and of what value?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes.

(b) and (c). The information is not readily available.

#### FINANCE AND COMMERCE POOL

**622. Shri M. L. Dwivedi:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is a special cadre of officers called the Finance and Commerce Pool in the Government of India;

(b) if so, the number of officers in this cadre;

(c) the object of the pool and the reason for continuing it;

(d) the Ministries and the kinds of posts under which these Pool officers were intended to be employed, and

(e) the number of said Pool officers holding posts in Ministries other than those in which they were intended to be employed?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes.

(b) 36.

(c) The Pool was constituted in 1939 with the object of securing a regular supply of suitably equipped officers to undertake the specialised and increasingly complex work in the higher posts in the Finance and Commerce Departments of the Government of India, in which special knowledge, experience and outlook are necessary. The number of such posts has in fact increased. To meet the increased requirement the Finance Commerce Pool is being expanded to form a Special Administrative Pool. Another Pool of officers, the General Administrative Pool, is also being created to man the senior posts in the other Departments of the Government of India. Both these Pools, which provide for flexible interchange of officers, will constitute the Central Cadre of the Indian Administrative Service. The detailed scheme approved by Government for the constitution of this cadre was published in the *Gazette of India*, dated the 30th December, 1950.

(d) A Statement giving the required information is laid on the Table of the House. [See Appendix VI, annexure No. 11.]

(e) 16.